

ITEM NO.8

COURT NO.8

SECTION II-E

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1233/2026 in CrI.A. No. 2022/2023

[Arising out of impugned final judgment and order dated 19-07-2023 in CrI.A. No. No. 2022/2023 passed by the Supreme Court of India]

TEESTA ATUL SETALVAD

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

FOR ADMISSION

IA No. 85793/2026 - APPLICATION FOR PERMISSION

Date : 13-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Kapil Sibal, Sr. Adv.
Ms. Aparna Bhat, Sr. Adv.
Ms. Sumedha Sarkar, Adv.
Ms. Karishma Maria, Adv.
Mr. Abhimanue Shrestha, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Since modification of Judgment and order dated July 19, 2023 passed by a three Judge Bench of this Court (cor. B.R.Gavai, A.S. Bopanna and Dipankar Datta, JJ) is prayed in this miscellaneous application, this miscellaneous application may be listed before a three-Judge Bench after obtaining an order in that behalf from the Hon'ble the Chief Justice of India

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)